

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 214
57/66/ND/2021**

IN THE MATTER OF:

M/s. Hindustan Coca-Cola Holdings Pvt. Ltd.

...APPLICANT

Section

Under Section 66 of C. Act.

**Order delivered on 15.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant


**:Ms. Tine Abraham, Ms. Prerna
Jain and Mr. Sashwat Sharma,
Advocates.**

For the RD/OL

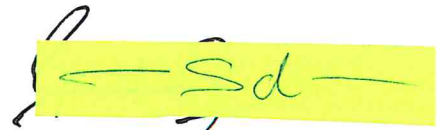
**:Ms. Apoorva Choudhary, Proxy
Counsel.**

ORDER

Heard the submissions made by the Ld. counsel for the petitioner. Ld. counsel for the petitioner has submitted that check list of required documents to be filed pursuant to Section 66 of the Companies Act 2013 has been filed on verification. The said check list in the form of an affidavit is taken on record. Serve notice on ROC, Central Government and also Income Tax Department within next 2 weeks. Post the matter to **14th April, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**